GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.2712 TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)

COMPENSATION FOR VICTIMS OF CROSS BORDER FIRING

2712. SHRI SATAV RAJEEV:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

DR. J. JAYAVARDHAN:

SHRIMATI SUPRIYA SULE:

SHRI RAJESHBHAI CHUDASAMA:

SHRI VENKATESH BABU T.G.:

SHRI SANKAR PRASAD DATTA:

SHRI DHANANJAY MAHADIK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has approved any compensation amount for civilian victims of cross border firing along the border;
- (b) if so, the details thereof;
- (c) whether compensation given to those who died due to terrorism or Maoist violence has increased and if so, the details thereof;
- (d) whether the Government is considering to give compensation to those who received 50 per cent or more disability or incapacitation due to the said reasons; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (e): Under the existing Central Government's scheme titled "Central Scheme for Assistance to Civilian Victims of Terrorist /Communal / Naxal Violence' for providing assistance for the sustenance and maintenance of the families of the civilian victims of the terrorist/communal / naxal violence a financial assistance of Rs. 3,00,000/- (Rupees three lakhs only) is given for each death and or permanent incapacitation case (disability of 50% or above) to the affected family subject to the condition that no employment has been provided to any of the family members of the family members of the victim. In this scheme an addition of a new category of Civilian Victims of cross border firing along the border is under consideration.
